

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 267/TT/2018

- Subject : Determination of transmission tariff from COD to 31.3.2019 for (Asset-1): Central sector portion (1646.039 km) & (Asset-2): BBMB (2.35 km) for Establishment of Fibre Optic communication system in Northern Region (1648.389 km) under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing : 18.6.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd & 17 Ors
- Parties present : Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri S.K. Niranjana, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V.P. Rastogi, PGCIL

Record of Proceeding

The representative of the petitioner made the following submissions:-

- a. The instant petition has been filed for determination of transmission tariff from COD to 31.3.2019 for Asset-1: Central sector portion (1646.039 km) and Asset-2: BBMB (2.35 km) for Establishment of Fibre Optic Communication System in Northern Region (1648.389 km) under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.



- b. The instant petition covers 22 links in the Central Sector and 5 links under the State Sector which are under BBMB.
 - c. The schedule COD of the instant asset was 26.9.2014 and they were progressively put into commercial operation from 2.7.2017 to 19.1.2018 and there is a time over-run of 33 to 40 months. Time over-run is due to delay in COD of transmission lines which were delayed due to forest clearance, ROW issues, Court cases, Law and order problems.
 - d. The petitioner had declared the combined/common COD to avoid multiple filing of the tariff petitions which has also contributed to the delay.
2. Learned counsel for BRPL submitted that the time overrun of 33 to 40 months in case of the instant asset may not be condoned. He submitted that the complete scope is not completed. He submitted that petitioner is using the structure of BBMB for laying OPGW for which petitioner is charging and the charges collected should be shared with BBMB.
3. The Commission observed that the petitioner should have given the reasons for the time over-run of individual links and directed the petitioner to submit the following information on affidavit with an advance copy to the beneficiaries by 19.7.2019:-
- (i) The details of the EHV transmission lines on which OPGW have been provided at the initial stage and whether the cost of OPGW was included in the cost of EHV transmission line.
 - (ii) Whether some dark fiber (spare) is available in OPGW? If so, how they are to be utilized?
 - (iii) Details of de-capitalization of the earth wire on the basis of book value on the existing EHV transmission lines where OPGW has been laid.
4. The above information shall be filed by the Petitioner on or before 19.7.2019. The Respondents shall file their replies by 2.8.2019, with advance copy to the Petitioner, who may file its rejoinder, if any, by 5.8.2019. Subject to the above, order in the Petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

